

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:30
ANSWERED ON:22.11.2011
DEPLOYMENT OF CRPF
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has deployed Central Para-military Forces (CPMF) personnel including CRPF on counter insurgency and related duties;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to increase the deployment of CRPF personnel in naxal affected areas; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for counter insurgency and related duties. However, the Central Armed Police (Forces (CAPFs) are made available to the State Governments to assist them in discharging this responsibility.

The deployment of these Forces in various State embattling counter insurgency, including naxalism, depends upon the specific requirements/needs of the State Governments, sensitivity of the situation, the overall security scenario and the availability of CAPFs etc. Keeping in view such factors, CAPFs have been deployed in various States to assist the State Governments. The level of deployment of CAPFs in any State is dynamic and keeps undergoing changes depending upon the developing security situation at a particular time.

The details of deployment of CAPFs are normally not disclosed in the interests of National Security.